

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 1923/2004

New Delhi, the day 13th of August 2004

Hon'ble Shri Sarweshwar Jha, Member (A)

1. Smt. Chameli Devi,
Widow of late Sh. Ram Prasad,
Ex. Pump-Operator of Central Public Works Deptt.(Electrical)
Posted at Government of India Press, Aligarh (UP)

Residential Address :
2/230, Mohalla-Chandania, Aligarh(UP)

2. Mahendra Singh,
S/o late Sh. Ram Prasad,
Ex. Pump-Operator of Central Public Works Deptt.(Electrical)
Posted at Government of India Press, Aligarh (UP)

Residential Address :
As of applicant no. 1

....Applicants

(By advocate Shri D. N. Sharma)

Versus

1. Union of India through
The Secretary to the Govt. of India,
Ministry of Urban Development & Poverty Elevation,
Nirman Bhawan, New Delhi.

2. The Chief Engineer (Electrical)
North Zone, Central Public Works Department,
East Block-1, Level-5, R K Puram, New Delhi

3. The Executive Engineer (Electrical)
Kanpur Central Electrical Division,
Central Public Works Department,
Kalayanpur, Kanpur (UP)

....Respondents

(By advocate Mrs. P K Gupta)

O R D E R (ORAL)

Heard the learned counsel for the applicant who has submitted that the husband of the applicant died on 24-12-1997 while in service leaving behind the family in most

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indigent situation. The applicant sought compassionate appointment of the applicant no. 2 on the death of her husband and addressed a request in this regard to the respondents on 8-6-1998. On having been asked by the respondents to submit certain papers relating to income, no objection from other family members in regard to consideration of the case of the applicant no. 2, etc., the applicant furnished the said particulars on 11-4-2004. However, over six and a half years have passed, but no reply has been received from the respondents so far in the matter.

2. Having regard to the fact that the matter has been pending with the respondents for as long a period as six and a half years, and also that the details which had been asked for from the applicant have already been furnished to the respondents, this OA is disposed of at the admission stage itself with direction to the respondents to consider the request of the applicant for appointment of applicant no. 2 on compassionate ground in consequence of the death of her husband with reference to the relevant rules/instructions on the subject and to dispose of the matter by issuing a reasoned and speaking order as per law within a period of three months from the date of receipt of a copy of this order.



(Sarweshwar Jha)
Member (A)

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